and Jamnagar cities for drinking purpose ; and

(b) if so, what are the details in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) No such proposal has been received in this Ministry.

(b) Does not arise.

Demolition of unauthorised extensions in Regal building

1458. SHRI PRITHIBI MAJHI ⁺ Will the Minister of URBAN DE~ VELOPMENT be pleased to state :

(a) whether it is a fact that N.D. M. C. demolition squad recently raided and demolished unauthorised extensions made by two restaurants of Regal building;

(b) if so, what are the details of the dispute and the comments of the Medical Officer, N. D. M. C. incharge sanitation, on unhygienic conditions created by these restaurants functioning on the service lanes of Regal building; and

(c) by when Government propose to remove . the obstructions • blocking the entrance passage of residents leading to the first and second floor flats and staircases provided by the owners of the building as part of its structure since 1940?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) and (b) Yes, Sir. One of the Restaurants behind Regal Bldg. has raised the height of the existing shop and introduced a loft in between unauthorisedly. The unauthorised portion of the shop, viz, the loft portion was demolished by NDMC on 25-3-86. In the other case, occupant had constructed a basement below his shop unauthorisedly and notices for unauthorised cons-tuction were served under the Punjab Municipal Act. The demolition in this case has not been carried out as the case is "subjudice" in the High Court of Delhi.

The fust was given Health Licence since long but the other had no Health Licence and was served with close down notice under the relevant Act and rules.

(c) The obstructions in the staircase, being old and in a private property could not be proceeded against by the NDMC under the Punjab Act, 1911. However, notices for contravention of lease terms were served for misuse and unauthorised construction in the building. The property has been re-entered on 31-3-82. The ex-lesseeh as whoever filed a suit in the court which is pending. There is also an absolute stay from the I court.

International editions of Indian newspapers

1459. SHRI KALPNATH RAI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that some of the Indian newspapers are bringing out international editions of the newspapers for non-Resident Indians living in different parts of the world;

(b) if so, the names of such newspapers

(c) whether any permission of Government is required for bringing out such international editions;

(d) whether any foreign exchange is to be sanctioned for this purpose; and

(e) the details of foregin exchange sanctioned to each of the above papers for bringing out international editions ?

57

(b) The Registrar of Newspaper for India does not maintain any statistical data in respect of such international editions.

(c) Newspaperrs are not required to file separate declaration for international editions under the Press & Registration of Books Act, 1867.

(d) No sanction of foregin exchange is required for starting an international edition as such.

(e) Does not arise.

New Agricultural Price Policy

1460. SHRI THANGABAALU: Will the Minister of AGRICUL TURE be pleased to state :

(a) whether Government have formulated a new agricultural price policy; and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA): (a) and (b) The Jong term agricultural ' price policy is under prepartion.

Incentives for postings in Tribal Areas

1461. SHRI R. SAMBASIVA RAO: Will the Minister of WEL FARE be pleased to state

(a) whether Government propose to introduce special incentives to encourage officials to seek postings in tribal areas : and

(b) if so, what are the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO):

(a) and (b) As *a*, measure *to* upgrade administration in tribal areas the Seventh Finance Commission had rcommended payment of compensatory allowance to the transferable State Government employees posted in tribal areas. For the purpose, that Commission made an award of Rs 30.71 crores for a period of five years (1979-84) in respect of 13 States, namely, Andhra Pradesh, Assam, Bihar, Himachal Pradesh, Kerala, Madhya Pradesh, Manipur, Orissa, Rajasthan, Tamil Nadu, Tripura, Uttar Pradesh and West Bengal.

The Eighth Finance Commission recommended an amount of Rs. 30 crores for the continuation of the incentive. Excluding the share of revenue surplus states of Gujarat, Karnataka, Maharashtra and Tamil Nadu an amount of Rs 19.27 crores for a period of four years (1985-89) will be given to 13 States, namely, Andhra Pradesh, Assam, Bihar, Himachal Pradesh, Kerala, Madhya Pradesh, Manipur, Orissa, Rajasthan, Sikkim, Tripura, Uttar Pradesh and West Bengal.

Purchase of Cotton in Andhra Pradesh

1462. SHRI R. SAMBASIVA RAO : Will the Minister of AGRICULTURE be pleased to state :

(a) whether it is a fact that a huge quantity of cotton is lying with the cotton growers in the country especially in Andhra Pradesh;

(b) if so, what steps Government propose to take to purchase cotton from the growers; and

(c) if so, what are the details in this regard?